

ITEM NO.27

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 36426/2014

(Arising out of impugned final judgment and order dated 17-10-2014 in SB No. 175/2014 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

VAIBHAV MISHRA

Petitioner(s)

VERSUS

ELECTRICITY SERVICE COMMISSION,
UP POWER CORP. LTD. THROUGH CHAIRMAN & ORS.

Respondent(s)

WITH

SLP(C) No. 8601/2015 (XI)

(IA No. 3/2015 - EXEMPTION FROM FILING O.T.)

IA No. 2/2015 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 6548/2015 (XI)

(IA No. 1/2015 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 25207/2015 (XI)

(IA No. 2/2015 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 23952/2018 (XVI-A)

(FOR ADMISSION and I.R. and IA No.124892/2018-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.124894/2018-EXEMPTION FROM
FILING O.T.)

Date : 08-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Sudhanshu S. Pandey, Adv.
Mr. Gaichangpou Gangmei, AOR
Mr. Arjun D. Singh, Adv.
Mr. Yashvir Kumar, Adv.
Mr. Abhishek R. Shukla, Adv.

Ms. Anindita Pujari, AOR
Mr. Abhineet Arvind, Adv.
Ms. Radhika Mohapatra, Adv.
Mr. Maitreya Saha, Adv.

For Respondent(s) Mr. Sunil Kumar Jain, AOR
Mr. Shaantanu Jain, Adv.
Ms. Rashika Swarup, Adv.

Mr. Ashwani Kumar Dubey, AOR

Mr. Harish Pandey, AOR
Mr. Anil Soni, Adv.
Mr. Rajiv Kumar Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner wants sometime.

List after three weeks.

SLP(C) No. 23952/2018

Heard learned counsel for the parties.

We do not find any reason to interfere with the
order impugned in this petition.

The special leave petition is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR